

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

Original Application No. 144 of 1992

Rahat Ullah Applicant

Versus

Union of India and Others Respondents

Curia:

Hon'ble Mr. Justice U.C. Srivastava, V.C

Hon'ble Mr. K. Chayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

By means of this application the applicant prayed that a direction be issued to the respondents to declare the result of the applicant of written test and the first interview held in the year 1982 in connection with the Railway Employment Notice No.2 of 1980-81 category No. 25 non Technical and further to recruit them on the posts lying vacant in those categories with retrospective effect, i.e. from the date on which the first candidate declared successful.

2. In response to the advertisement which was issued for non-technical ~~in~~ post in the year 1980-81, the applicant also had appeared in the written test. After the written test the applicant was also called for interview and after a long gap i.e. on 19th Dec. 1986 2431 candidates were declared successful against

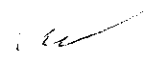
the vacancies notified numbering 4236. The result of the candidates on administrative reasons cannot be declared. Again the applicant and other persons were also called for interview and the applicant again appeared for interview but the result of the same was declared in the month of November 90 which did not include the name of the applicant. Thereafter in the year 1991 a notice for railway recruitment was published in the news paper 'Indian Express' where in it was mentioned that the persons shown in the notice Board should appear before the High power Committee and in this notice the name of the applicant did not find place.

3. According to the applicant that the vacancies are still have not filled in and without declaring the result of the applicant similiary situated persons are not being given employment. He has made a reference to the case decided by this Tribunal in which certain directions have been given and the applicant is taking the benefit of the said judgment and that is why he has prayed that the respondents may be directed to declare the result of the applicant of the year 1982 referred above and as the applicant had appeared in the subsequent interview, obviously it is not open for the applicant to pray that the result of the year 1982 may be declared and it has not been stated by him that under protest he appeared but as in other cases a direction may be issued that the matter may be looked into an enquiry box made

: : 3 : :

associating the applicant for the declaration of the ~~result~~ for appointment and this case shall also not considerable. An enquiry be made in respect to the other cases associating the applicant. Let it be done along with the cases of other candidates regarding which the process is going on. The application stand disposed of with these observations.


Member


Vice Chairman

Dated: 15th October, 1992.

(Uv)